GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA UNSTARRED QUESTION NO.2861 TO BE ANSWERED ON 02.08.2017

SUMMONING OF PAK HIGH COMMISSIONER

†2861. SHRI BHAIRON PRASAD MISHRA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of times India has summoned Pakistan's High Commissioner to lodge its protest over ceasefire violations by Pakistan army and killing of Indian soldiers and citizens; and
- (b) the reaction of the Pakistan thereto?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS [GEN. (DR) V. K. SINGH (RETD)]

Government regularly lodges its protest with Pakistan (a) & (b) authorities over all unprovoked ceasefire violations by Pakistani forces and loss of lives of Indian nationals in such violations, through the established mechanisms of hotlines, flag meetings, weekly talks between the Directorate Generals of Military Operations, as well as through diplomatic channels including, summoning of the High Commissioner and other officials of Pakistan High Commission in India. Since 2014, the High Commissioner of Pakistan to India has been summoned five times so far. It has been repeatedly emphasized to Pakistan, including at the highest level, the need for it to uphold the sanctity of the Line of Control and the International Border in Jammu and Kashmir as its obligation emanating from the Simla Agreement and the Lahore Declaration. Pakistan has been consistently called upon to adhere to the ceasefire understanding of 2003 in the interest of maintaining peace and tranquility along the Line of Control and International Boundary.
